

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-106**

IB-776/ND/2022  
New IA/3001/2024

**IN THE MATTER OF:**

Chants Events and Promotions Pvt. Ltd.

**....Applicant**

**Vs.**

Heaven Ahead Voyage Pvt. Ltd.

**....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 06.06.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Radhika Panhotra

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/3001/2024:-**

This is an application filed by the Resolution Professional under Section 12(2) of the IBC, 2016 read with Regulation 40 of the IBBI (IRP for CP) Regulations, 2016 seeking further extension of 30 days beyond 210 days for completion of the CIRP process. Heard the submission made by Ld. Counsel on behalf of RP. It was submitted that the CoC in its meeting held on 24.05.2024, by 100% voting has resolved to seek approval for extension of 30 days for CIRP on the ground that RP is examining the Forensic Audit Report. It is however noticed that merely for examination of Forensic Audit Report, CIRP period may not be extended. However, since the application for dissolution of the CD is

pending, we grant further extension of 30 days w.e.f. 27.05.2024 for completion of CIRP. RP is directed to complete the CIRP process within the extended period. No further extension will be granted. With these observations, the present application i.e. New IA/3001/2024 is **disposed off**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**